

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

38

Application 12 & 8 Ors./ (MAH)/2017

CORAM:

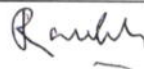


Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2017

NAME OF THE PARTIES: M/s. Birla Shloka Edutech Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ketan Pawar	Petitioner in Person	
2	A.A. Khan	POA holder for MR Anees Ahmad	
3	M.A. Sohagar.		
4	& Neeraj M Sohagar	M.A. Sohagar	

ORDER

Application No. 12&8 Ors./73(4)/NCLT/MB/MAH/2017

For having Company come forward saying that it would make payments to all the Depositors and file affidavit in one week, at request of the Petitioner Company, list this matter on 24.07.2017.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)